

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
VASHISTHA MERCANTILE AND TRADING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vashistha Mercantile and Trading Private Limited
2.	Date of incorporation of corporate debtor	06/07/2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2016PTC283354
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No 11, Ground Floor, Satyam Co-operative Housing Ltd, Thakur Complex, Kandivali (East) Mumbai - 400101.
6.	Date of closure of Insolvency Resolution Process	06/05/2022
7.	Liquidation commencement date of corporate debtor	06/05/2022 (Order pronounced on 31/03/2022 and order received on 06/05/2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Ankur Kumar IBBI Registration No: IBBI/IPA-002/IP-N00113/2017-18/10283
9.	Address and e-mail of the liquidator, as registered with the Board	Office No.18, 10 th Floor, Pinnacle Corporate Park, Bandra Kurla Complex, Bandra (e), Mumbai- 400051. Email: Ankur.srivastava@ezylaws.com
10.	Address and e-mail to be used for correspondence with the liquidator	Office No.18, 10 th Floor, Pinnacle Corporate Park, Bandra Kurla Complex, Bandra (e), Mumbai- 400051. Email: -vashistha-cirp@ezylaws.com
11.	Last date for submission of claims	04/06/2022

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Vashistha Mercantile and Trading Private Limited on 31/03/2022 however, the order was received on 06/05/2022.

The stakeholders of Vashistha Mercantile and Trading Private Limited, are hereby called upon to submit their claims with proof on or before 04/06/2022 to the liquidator at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of liquidator : Ankur Kumar
Date and Place : 06/05/2022, Mumbai


